

has no recommendations to make to the Lok Sabha in regard to the said Bill."

- (iv) "In accordance with the provisions of sub-rule (6) of rule 286 of the Rules of procedure and Conduct of Business in the Rajya Sabha I am directed to return herewith the Appropriation Bill, 1994, which was passed by the Lok Sabha at its sitting held on the 17 th March, 1994, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill. "
- (v) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha . I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 17 th March, 1994 agreed without any amendment to the Mines and Minerals (Regulation and Development) Amendment Bill, 1994 which was passed by the Lok Sabha at its sitting held on the 16 th March, 1994. "

11.34 hrs.

MATTERS UNDER RULE 377

- (i) **Need to include Polvaran Multi-purpose Irrigation Project on River Godavari in Anhara Prades in the Central Schemes**

[English]

SHRI RAMA KRISHNA
KONATHALA (Anakapalli): I wish to draw the

attention of the Government to the Polavaram Multi-purpose irrigation Project on river Godavari at polavaram village. West Godavari District in Andhra Pradesh.

The need for conservation of water has been underlined in the National Water Policy. The increasing demand for water for diverse purpose such as drinking, irrigation, hydro-power, navigation, industrial and other purposes would be met by this project. The project is contemplated to irrigate 2.91 lakh hectares of upland area comprising East, West Godavari, Krishna and Visakhapatnam districts, besides generating power to the extent of 720 MW. The updated cost of the project is to the tune of Rs. 3030 crore. For the last 20 years this project has been pending with State and Central Water Commissions. Nearly 40 lakh people will be benefited directly by this project. It also feeds Telugu Ganga, thereby serves Rayalaseema region. It also solves water problem of Hyderabad twin cities to some extent, thereby serving the entire State of Andhra Pradesh. As water resource development acts as a catalyst for other developmental works, it must be given priority.

Hence, I urge upon the Central Government to take up this Project as a National Project, since State Government is not in a position to take up this project in view of its resource constraints. In the alternative, this project may be opened for external aiding agencies like World Bank or Asian Development Bank. Since this is a multi-purpose irrigation, navigation and power Project, it may be given an industrial status, so as to enable multinationals to invest in this project. I further request you to expedite the matter at the earliest and include this multi-purpose irrigation project in the ensuing VIIIth Plan.